

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
LOK SABHA  
UNSTARRED QUESTION NO.1941  
TO BE ANSWERED ON 28.11.2016  
AGRAHAYANA 7, 1938 (SAKA)

AGREEMENT FOR DEVELOPMENT OF TOURIST SITES

+1941. SHRI CHANDRAKANT KHAIRE:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Archaeological Survey of India (ASI) and Maharashtra Government have signed an agreement for the development of various tourist sites and tourist amenities in the State and if so, the details thereof;
- (b) whether all the monuments and their surrounding areas under ASI in Maharashtra are proposed to be developed including those in Aurangabad and if so, the details thereof; and
- (c) the expenditure sharing ratio between the Government and the Maharashtra Government under the agreement and the amount of funds mobilised so far?

ANSWER

MINISTER OF STATE, CULTURE AND TOURISM (INDEPENDENT CHARGE)

(DR. MAHESH SHARMA)

- (a) Yes, Madam. The Archaeological Survey of India (ASI) and Maharashtra Government have signed an agreement for the development of various tourist sites and tourist amenities in the Maharashtra State. The details of the MoU are at Annexure.
- (b) Yes, Madam. The MoU covers all centrally protected monuments in the State of Maharashtra.
- (c) As per the MoU, the Maharashtra Government shall arrange requisite funds for all the projects to be taken up under the MoU.

## **ANNEXURE**

### **ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO.1941 FOR 28.11.2016**

#### **SALIENT FEATURES OF MEMORANDUM OF UNDERSTANDING BETWEEN ARCHAEOLOGICAL SURVEY OF INDIA AND GOVERNMENT OF MAHARASHTRA**

The Memorandum of Undertaking has been executed on 23.08.2016

The President of India through Director General, Archaeological survey of India as first party to the MOU and the Governor of Maharashtra through the Chief Secretary and Principal Secretary (Department of Culture and Tourism), Government of Maharashtra as Second party to the MOU

The Government of Maharashtra has entrusted Department of Tourism and Culture of Govt. of Maharashtra for the Development of amenities/ facilities at the tourists locations (centrally protected monuments under ASI) to the tourists travelling to Maharashtra.

Director, Maharashtra Tourism Development Corporation (MTDC) or any officer entrusted by Principal Secretary (Tourism), Government of Maharashtra shall preparing proposals/project for providing tourists facilities/amenities in and around centrally protected monuments/sites in Maharashtra in consultation with Superintending Archaeologist, ASI under whose jurisdiction, the monument/site falls.

The Director, MTDC shall appoint Consultant/Architect/Conservation Architect/Heritage Architect for preparation of Master Plan (i.e. proposals/project for providing tourists facilities/amenities).

Superintending Archaeologist, ASI shall examine all proposals submitted by the Director, Government of Maharashtra.

Regional Director, ASI may suggest modification with respect to design, material or item of work or any other modifications. Director, Government of Maharashtra, shall revise the proposal accordingly.

In case of Regulated Area, Regional Director, ASI shall be the Competent Authority for accordance of approval for repairs and up gradation of Tourism Infrastructure.

In case of Protected Area, Regional Director, ASI shall forward the proposal (DPR) to Director General, ASI with his comments for accordance of approval Director General, ASI.

ASI shall allow Director or any Agency engaged/entrusted by Director or Department of Tourism to execute the works under supervision of Superintending Archaeologist, ASI.

For the works related with Conservation/Restoration of Monuments, ASI or any agency engaged/entrusted by the ASI shall execute all such works.

For the conservation projects entrusted to ASI, Government of Maharashtra or any other Government Agency shall deposit the requisite funds with the ASI or the agency with which ASI has entered into an agreement for execution the work for the project. All projects will be completed in a reasonable time (Maximum 03 years).

Special consideration for forts in Maharashtra has been given looking into geographic location and size.

Government of Maharashtra shall arrange requisite funds for all the projects.

Public private participation (PPP) mode shall be adopted in conservation/ restoration and provision of tourism amenities. As per the policy of PPP declared and promoted by Govt. of India, Director, Govt. of Maharashtra or MD, MTDC shall explore the possibility of PPP mode for implementation of projects or funding.

The MOU specify maintenance and management of facilities created by ASI as well as by Government of Maharashtra case to case basis.

Since the Govt. of Maharashtra is bearing expenses for any such amenities/visitor facilities at ASI protected monuments, no departmental charge shall be levied by ASI, if any.

Provision of Core Committee for management of MOU : A seven member Core Committee under the Chairmanship of Principal Secretary (Tourism), GoM shall look into finalizing the Master Plan, advising on user fee and other activities related with the Restoration/Conservation/Providing Tourism Amenities to be provided at the Monument.

The MOU further specify issues like festival to be organized by Government of Maharashtra at centrally protected monuments, seperatibility and dispute resolution.

The MOU is valid for the period of ten years.